

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-591(PB)/2017**

**IN THE MATTER OF:**

Global Coke Limited

Vs.

Hindustan Zinc Limited

.... Applicant/petitioner

.... Respondent

**Order under Section 9**

**Order delivered on 13.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Anna Malhotra & Ms. Aditi Singhal, Advs

For the Respondent:

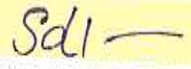
**ORDER**

We have heard learned counsel for the petitioner. According to her there is an admission of the unpaid debt of Rs. 1.26 crores which is shown by emails dated 07.06.2017 (at page 315). Learned counsel further contains that notice under Section 8 of IBC, 2016 was sent by speed post but no reply was received. Likewise, all the requirements of the IBC, 2016 like bankers certificate and the affidavit showing that no notice of dispute with regard to unpaid debt has been received, stand satisfied.

Notice to show cause to the respondents returnable on 09.01.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Process dasti.

List for further consideration on 09.01.2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**